

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
CP No. (IB)- 84/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

M/s Vandana Tradedeal LLP

.... Financial Creditor

Versus

M/s Aditya Propcon Pvt. Ltd. & Anr.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

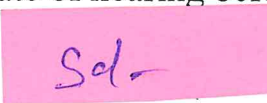
Present Through Video Conferencing: -

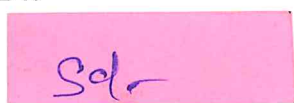
For the Financial Creditor : Nivedita R. Sarda, Adv.
Sagrika Joshi, Adv

For the Corporate Debtor : Amol Vyas, Adv.

ORDER

Heard Ms. Nivedita R. Sarda, Adv. along with Ms. Sagrika Joshi, Adv. appearing on behalf of Applicant. Mr. Amol Vyas, Adv. appearing on behalf the Respondent/ Corporate Debtor. During the submissions of the learned counsel for the petitioner, it has come to notice that there are no other creditors of the respondent company and respondent company has project turnover of 100 crores. Under the facts and circumstances, On the request of the counsels, directors of the Respondent company are directed to remain present physically on the next date of hearing before this Court. List the matter on 26.02.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

February 07, 2024